

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P. No.285/2009 In
OA No. 2773/2004

New Delhi, this the 19th day of February, 2010

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)
HON'BLE MR. N.D. DAYAL, MEMBER (A)

1. R.N. Banerjee
S/o Late Shir H.C. Banerjee
J-05, Akash Bharati Apartments,
Plot No.24, I.P. Extension,
Delhi-110 092.
2. Shir Harjit Singh
S/o Shri Narinder Singh
B-13, DDA MIG Flat,
Maya Puri,
New Delhi.
3. Shri Mehar Chand
Late Shri Kunthu Ram
B-2/2, Peshwa 14/498, Sector-I, DIZ Area,
New Delhi-110 001.
4. Shri P.K. Manra
S/o Late Shir N.R. Manra
I-11, Akash Bharti Appts,
Delhi-110092.
5. Shri S.C. Verma
S/o Late Shri Mool Chandra Verma
B-4/75, UDAP, Nehru Nagar,
New Delhi.
6. Shri M.P. Balan
S/o Late Shri Moorthattil Pundu
J-2, Akash Bharati Apartments,
Plot No.24, I.P. Extension,
Delhi-110 092.Applicants

By Advocate: Shri Vikas Sharma for Shri Yogesh Sharma.

Versus

1. Mr. Jawahar Sircar
Secretary,
Ministry of Information and Broadcasting,
Shastri Bhawan,
New Delhi-110 001.



2. Shri B.S. Lali
Chief Executive Officer,
Prasar Bharti,
Prasar Bharti Board,
PTI Building, Parliament Street,
New Delhi-110 001.

3. Ms. Noreen Naqvi
Director General,
All India Radio,
Akshwani Bhavan,
Parliament Street,
New Delhi-110 001.

4. Mr. Ashok Chawla
Secretary,
Ministry of Finance,
Government of India,
North Block,
New Delhi.

5. Ms. Sushma Nath
Secretary (Expenditure)
Ministry of Finance,
Government of India,
North Block,
New Delhi-110001. ..Respondents

By Advocate: Shri D.S. Mahendru and Shri S.M. Arif.

O R D E R (ORAL)

By Hon'ble Mrs. Meera Chhibber, Member (J)

This CP was filed alleging disobedience of the order dated 02.11.2006 passed in O.A. No.2773/2004 whereby respondents were directed to consider the demand of the applicants for grant of the higher replacement scale of Rs.7500-12000 w.e.f. 01.01.1996 for the post of Reporter(M), News Services Division, All India Radio keeping in view the findings and observations of the Tribunal in OA 2624/2004 as well as observations made in OA No. 2773/2004 and inform the applicants by a reasoned and speaking order within a period of three months from the date of receipt of this order.

2. When the matter was called out, counsel for the respondents has produced order dated 16.12.2009 which has been taken on record.

Perusal of the aforesaid order shows that the respondents have considered the claim of the applicants and have passed a detailed order.

3. In view of above, this CP is dropped. Notices issued to the respondents are discharged. However, if the applicants are still aggrieved by the order dated 16.12.2009, they are at liberty to challenge the same by filing fresh original application.



(N.D. DAYAL)
MEMBER (A)



19/2/10
(MRS. MEERA CHHIBBER)
MEMBER (J)

Jyoti